

PRACTICE NOTE NO. 50

As per directions given by Hon'ble the Chief Justice, Advocates and parties appearing in-person are hereby informed that application for refund of deposited amount in Foreign Adoption Petition shall be accompanied by updated information about adopted child as below :

- 1) Photograph of the Child showing his/her progress; if possible; an audio-video clip of the child both, in the school and at home and especially in the company of other children,
- 2) Updated school reports, if available,
- 3) Home study report on the adjustment of the child in his/her new home,
- 4) Formal adoption confirmation from the authorities in the foreign country, and citizenship and naturalization documents,
- 5) Report from the Indian Council of Social Welfare certifying updated scrutiny of compliance of aforementioned documents,
- 6) Health report of the child.

They are further informed that in case of failure to produce aforementioned requirements, the application for refund of deposited amount in Foreign Adoption Petition shall not be entertained.

Officers scrutinizing applications for refund of deposited amount in Foreign Adoption Petition shall insist for aforementioned requirement while scrutinizing such applications.

Dated this 14th day of October 2016.

By Order,

Sd/- (D.V.Sawant)

Prothonotary and Senior Master.